

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.610/(MAH)/2017

CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 30.11.2017

NAME OF THE PARTIES: ABL Infrastructure Pvt. Ltd.
V/s.
Spark Green Energy (Ahmednagar) Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Lakshya Patel P. Odhettar.	Adv. in C.C.	
2	Jayant V ed	Respo.	

COMMON ORDER

T.C.P. No. 610/I&BC/NCLT/MB/MAH/2017

T.C.P. No. 611/I&BC/NCLT/MB/MAH/2017

1. The Learned Representative of the Petitioner is present.
2. The Respondent debtor in person is present and placed on record the Minutes of Brihanmumbai State Electric Supply & Transport Undertaking and stated that he is expecting the matter to be resolved with the Government and the payment of Rupees Four Crores is going to be released, hence seeking time for Settlement of the outstanding dues.
3. From the side of the Petitioner/Creditor the Learned counsel has agreed to give more time to the Respondent/Debtor so that the outstanding debt can be paid.
4. On the request of both the sides, the matter is adjourned to **10.01.2018**. 
5. Thereafter the name of the IRP shall be finalized.

Sd/ -

Sd/ -

Bhaskara Pantula Mohan
Member (Judicial)
30.11.2017.

Aah

M.K. Shrawat
Member (Judicial)